

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2774
TO BE ANSWERED ON 06.08.2015

INTEGRATED DEVELOPMENT OF VILLAGES

2774. SHRI P.C. MOHAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether any scheme is under consideration by the Government for integrated development of villages where the population of Scheduled Castes/ Scheduled Tribes is in majority;
- (b) if so, the details and the present status of the same;
- (c) the extent to which SCs/STs are likely to be benefited under the scheme;
- (d) whether there is any proposal to create SC/ST Village Zone like Special Economic Zone where SC/ST population is in majority; and
- (e) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) to (e) : The Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (NREGA), National Rural Livelihoods Mission (NRLM), PradhanMantri Gram SadakYojana (PMGSY), Indira AwaasYojana (IAY) and Integrated Watershed Management Programme (IWMP) in rural areas of the country, through State Governments and UT Administrations with the objective is to bring overall improvement in the quality of life in rural areas through employment generation, development of rural infrastructure and provision of other basic amenities.

Under these Programmes, there are a provision in the guidelines to ensure adequate flow of resources to the Scheduled Castes and Scheduled Tribes. Earmarking of Plan Outlay under Tribes Sub Plan (TSP) is being made at 24.71% under IAY and 20.59% for NRLM. The earmarking of plan outlay under Scheduled Caste Sub Plan (SCSP) is at 29.41% under NRLM and at 35.29% under IAY. Specific provision have been made in the programme guidelines for the benefit of Scheduled Castes and Scheduled Tribes in universal programmes like MGNREGA and PMGSY.

